



2026:DHC:8559



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 30.09.2026

CNR No. DLHC010062082026+ **CRL.M.C. 1375/2026****MUNEER AHMED**

.....Petitioner

Through: Mr. Sadiq Ali, Advocate with
petitioner in person

versus

STATE OF NCT OF DELHI AND ANR

.....Respondents

Through: Mr. Amit Ahlawat, APP for State
with PSI Archana and SI Ashok
Kumar

Respondent no. 2 in person

CORAM: JUSTICE GIRISH KATHPALIA**J U D G M E N T (ORAL)**

1. Petitioner seeks quashing of case FIR No. 293/2024 of PS Wazirabad, Delhi for offence under Section 498A/406 IPC on the ground that the complainant *de facto* (respondent no.2) has compromised the disputes with the petitioner.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.

CRL.M.C. 1375/2026

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3. The respondent no.2 is present in court today and is identified by IO/SI Ashok Kumar. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioner. Marriage between petitioner and respondent no.2 stands already dissolved by way of decree of divorce. No child was born from wedlock of petitioner and respondent no.2. The respondent no.2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no.2 submits that now she does not wish to continue prosecution of petitioner.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 293/2024 of PS Wazirabad, Delhi for offence under Section 498A/406 IPC as well as proceedings arising out of the same are quashed.

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**GIRISH KATHPALIA
(JUDGE)**

SEPTEMBER 30, 2026/as

CRL.M.C. 1375/2026

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